

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1032
ANSWERED ON:01.03.2000
SKILLED AND UNSKILLED LABOURERS
BRIJLAL KHABRI

Will the Minister of LABOUR be pleased to state:

- (a) the minimum wages fixed for skilled and unskilled labourers in the country;
- (b) whether many industrial units in the country do not pay the prescribed minimum wages to their labourers;
- (c) if so, the reasons therefor; and
- (d) the measures taken by the Government to ensure that above labourers do get their full minimum wages?

Answer

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MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL) @@

(a): A statement indicating the rates of wages fixed by Central/State/UT Governments for skilled and unskilled workers is annexed.
(b) to (d): Under the Minimum Wages Act both the Central and State Governments are the appropriate Governments for fixation/revision of minimum wages in respect of scheduled employments under their respective jurisdictions. Whenever any complaints are received for non-payment or less payment of minimum wages, the enforcement authority takes necessary action against the defaulter in accordance with the provisions of Minimum Wages Act, 1948. Periodical inspections are also conducted in industrial establishments to ensure compliance of provisions of the Act.

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